

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 1358**

**TO BE ANSWERED ON THE 18<sup>TH</sup> DECEMBER, 2018/ AGRAHAYANA 27, 1940  
(SAKA)**

**FAKE NEWS**

**1358. DR. SHRIKANT EKNATH SHINDE:  
PROF. PREM SINGH CHANDUMAJRA:  
SHRI VINAYAK BHAURAO RAUT:  
DR. PRITAM GOPINATH MUNDE:  
SHRI SHRIRANG APPA BARNE:  
SHRI DHARMENDRA YADAV:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether it is fact that some fake news are uploaded on Internet platforms which are likely to disrupt public peace and incite criminal offences including communal violence;**

**(b) if so, whether the Government has identified those elements who are spreading fake news;**

**(c) if so, the details thereof and the action taken by the Union Government to handle the fake news problem;**

**(d) whether there is a need for strict legal provisions to be invoked in case the microblogging site did not comply with the requests of the authorities to promptly remove objectionable content; and**

**(e) if so, the steps initiated by the Union Government in this regard?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)**

**(a) to (c): Yes Madam. 'Police' and 'Public Order are State subjects as per the constitution of India. State Government are primarily responsible for**

**prevention, detection and investigation of incidents of uploading of such content and prosecution of the culprits in accordance with provisions of law, to curb such crimes in their jurisdiction. Union Government holds meetings from time to time with Law Enforcement Agencies and Intermediaries to strengthen the coordination framework for better enforcement of the law.**

**(d) & (e): Legal provisions are available under Information Technology Act, 2000, Rules made under Information Technology Act, 2000, Indian Penal Code and Criminal Procedure Code, to ensure compliance of the requests made to internet platforms for removal of objectionable content. Further, strengthening of legal framework is an ongoing process to keep pace with emerging scenarios.**

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